

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 1484 of 2021

1. Dhurendra Yadav
2. Phagu Yadav @ Phagu Kumar
3. Janardhan Yadav @ Janardan Yadav
4. Sunil Singh @ Sunil Kumar
5. Rakesh Thakur ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Rohan Mazumdar, ,Adv.
For the State : Mr. Suraj Verma ,Spl. P.P.

02 / 25.03.2021

Heard the parties through Video Conferencing.

Apprehending their arrest, the petitioners has moved this Court for grant of privilege of anticipatory bail in connection with Sakchi P.S. Case No. 172 of 2020 registered under Sections 341, 323, 379, 506/ 34 of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners assaulted the informant and committed theft of mobile phone and gold chain. It is then submitted that the allegations against the petitioners are all false. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also undertakes to pay Rs. 10,000/- jointly as ad interim victim compensation to the informant without prejudice to their defence and they undertake not to annoy or disturb the informant in any manner during pendency of the case hence, the petitioners be given the privilege of anticipatory bail.

The learned Spl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a

period of six weeks from the date of this order, the petitioners shall be released on bail on depositing Rs. 10,000/- jointly by way of demand draft drawn in favour of informant as ad interim victim compensation and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned CJM, Jamshedpur in connection with Sakchi P.S. Case No. 172 of 2020 subject to the condition that the petitioners will not annoy or disturb the informant in any manner during pendency of the case and will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioners, learned court below is directed to issue notice to the informant and release the demand draft in his favour on proper identification forthwith.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-